

## ANNEXURE-I

### Guide to the mapping of jurisdiction

<b>Annexure-A</b>	<p>a) Maps the coverage of the districts of each state/UT against the EPC.</p> <p>b) If the district is fully covered in the EPC division, the coverage is indicated as 'Full'. Else, it is indicated as 'Partial'.</p> <p>c) Wherever the coverage of districts under an EPC is partial, the jurisdiction is defined in two ways-</p> <ol style="list-style-type: none"><li>1. Based on the remarks mentioned in column (H); OR</li><li>2. Based on the Pin code indicated by 'Y' in column (I).</li></ol> <p>d) For the details of such mapping based on Pin codes, Annexure-B can be referred.</p>
<b>Annexure-B</b>	<p>a) Annexure B is to be referred in all cases where the coverage of districts under an EPC is partial and the jurisdiction is to be defined on the basis of Pin codes as indicated by 'Y' in column (I) of Annexure-A.</p> <p>b) The pin codes pertaining to the EPC division have been indicated in column (D)</p>
<b>Annexure-C</b>	<p>a) The name, designation and contact details of the Officers in-charge of each EPC Division along with the nearest EDI port is indicated in this annexure</p>

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